

NOTES OF THE REGISTRY

ORDERS OF THE TRIBUNAL

For Hearing.

13.12.04

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10/12

Bench

Recd. Ltr on 16.12.04

h
10/12

On 21.12.04

For Hearing.

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16/12

Bench

On 21.12.04

Copies of order prepared for Counsel to take note.

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23/12

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24/12
to (J)

By filing a memo dtg 13.12.04, an accommodation is being made on behalf of Mr. G. Path for the day. Hence adjourning to 15.12.04.

Member B

h
13/12
Vice-Chairman.

Order dated - 17/12/04

Heard Mr. G. Path, Ld.

Counsel for the applicant, Mr. U. B. Mahapatra, Ld. Sr. Standing Counsel and Mr. A. K. Bose, Ld. Counsel for Respondent No 3.

Ld. Counsel for the applicant by filing a memo dated 17/12/04 seeks permission to withdraw the O.A. to pursue the matter for remedy before the appropriate court of law.

Having heard both the parties, permission is granted to withdraw the O.A. which is accordingly disposed of.

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Member (J)

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17/12
Vice-Chairman